

ITEM NO.120

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1224/2016

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MITTHU LAL @ BENI MADHAV . & ORS.

Respondent(s)

WITH

CrI.A. No. 269/2017 (II)

Date : 24-06-2026 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ARUN PALLI

[PARTIAL COURT WORKING DAYS BENCH]

For Appellant(s) : Mr. Namit Saxena, AOR

For Respondent(s) : Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter filed on behalf of the appellant seeking adjournment on the ground that arguing counsel is not available, list the matters after two weeks.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)